

DOUBLE TAXATION ON TOBACCO PRODUCTS

*1388. **Shri Rajagopala Rao:** (a) Will the Minister of Finance be pleased to state whether Government have received memoranda from tobacco growers of Sompeta, Tekkali and Srikakulam in Madras State about the incidence of double taxation—excise levy by the Centre and sales-tax by the State Government—on tobacco products like cheroots and cigars?

(b) If so, have Government considered the points raised in the memoranda and looked into the grievances mentioned therein?

(c) What action is proposed to be taken in the matter?

The Deputy Minister of Finance (Shri A. C. Guha): (a) Representations have been received from the Tobacco Merchants' Associations of Sompeta and Srikakulam in Madras State, complaining that tobacco products like cheroots and cigars, with effect from the 1st April 1953, were to pay sales tax to the State Government as well as excise duty to the Centre.

(b) and (c). Yes, Sir; The levy of Sales Tax by the State Government is within its rights under item 54 of the Seventh Schedule to the Constitution and the Government of India cannot intervene in the matter.

AGE RELAXATION FOR SCHEDULED CASTE ASSISTANTS

*1389. **Shri Jangde:** (a) Will the Minister of Home Affairs be pleased to state whether it is a fact that Government are considering or have decided to relax the time limit of services from 3 years to 1 year in the case of temporary Assistants belonging to Scheduled Castes for the purpose of considering them for Assistants in Regular Temporary Establishment?

(b) If so, are Government relaxing the time limit of five years service to end on 22nd October, 1948 in case of Scheduled Caste Assistants for considering them for the post of Assistant Superintendent?

(c) Are Government making provision to the effect that for promotion to Assistant-Superintendents the Scheduled Castes Assistants should complete five years service on any date and that the above fixed date will not apply in their case?

The Deputy Minister of Home Affairs (Shri Datar): (a) Yes, The relevant Instructions provide that

persons who belong to Scheduled Castes and Scheduled Tribes and who have rendered one year's service as Assistant on 1st July 1952 are eligible to be considered for inclusion in the Regular Temporary Establishment of Assistants. The period prescribed in the case of others is 3 years if they are Graduates and 5 years if they are not.

(b) Reference is presumably to the conditions of eligibility for consideration for appointment to Grades I to III of the Central Secretariat Service at its initial constitution. Among others, persons who had rendered five years' service in class II posts in the Secretariat or attached offices on 22nd October 1948 and satisfied certain other conditions were eligible to be considered. Selections for initial appointments in terms of the Scheme have now been completed and there is no question of relaxing the conditions as such for any category of employees. I would add, however, that Ministries were authorised to recommend specially deserving cases of persons who did not satisfy all the conditions prescribed and all cases of Scheduled Caste candidates so recommended were accepted by the Home Ministry and sponsored to the Union Public Service Commission for consideration. A certain number of them have in fact been appointed to the Service.

(c) The date 22nd October 1948 is not relevant in respect of promotions in future which will be made in one of two ways:

- (i) on the basis of seniority of permanent Assistants subject to the rejection of the unfit; and
- (ii) on the results of a Departmental Test confined to Assistants of certain specified service groups.

In laying down the conditions of eligibility for the Departmental Test, it is proposed to make certain concessions for employees belonging to Scheduled Castes.

FACILITIES FOR SPREADING EDUCATION

*1390. **Shri K. Subrahmanyam:** (a) Will the Minister of Home Affairs be pleased to state whether the Government of India is affording any facilities to its employees for spreading education in spare time?

(b) If so, what are those facilities or incentives given to encourage its employees to take up this work?

The Minister of Home Affairs and States (Dr. Katju): (a) and (b). No particular facilities have been asked for by, or granted to, Government servants for the purpose. There is, however, no bar to their engaging in voluntary social service work of the nature referred to, in spare time, provided it does not interfere with the due discharge of their official duties.

PROTECTED MONUMENTS IN MALABAR

*1395. **Shri N. P. Damodaran:** (a) Will the Minister of Education be pleased to state the names of 'protected' monuments in the District of Malabar in Madras State?

(b) Is any information about the historical or archaeological importance of these monuments available to a visitor to these monuments?

(c) Do Government contemplate to bring any more monuments in Malabar under the Protection of Monuments Act?

The Minister of Education and Natural Resources and Scientific Research (Maulana Azad): (a) A statement is placed on the Table of the House.

(b) Not yet, Sir.

(c) No, Sir.

STATEMENT

Protected Monuments in Malabar

Sl. No.	Locality	Name of the monument
1.	Cannanore	Fort St. Angelo
2.	Cochin	St. Francis Church
3.	Tellicherry	Tellicherry Fort
4.	Yakkara-desam	Palghat Fort
5.	Kidanganadamsam and desam	Jain Temple
6.	Anjengo	The Anjengo Fort
7.	Tangasseri	The remains of old Tangasseri Fort.

PERMISSION TO HOLD MEETINGS AT AGARTALA

1097. **Shri Dasaratha Deb:** Will the Minister of States be pleased to state:

(a) whether permission was sought by the Communist Party to hold its conference at Agartala on the 14th November, 1952, and permission was refused by the District Magistrate;

(b) how many public meetings were held at Agartala after the promulgation of section 144 (after 12th November, 1952) and in how many cases permission was sought and in how many cases it was given;

(c) whether any permission was given to others; and

(d) whether it is a fact that a case under section 144 was instituted in Judicial Commissioner's Court only four months ago?

The Minister of Home Affairs and States (Dr. Katju): (a) Yes, permission was sought by the Communist Party to hold its conference at Agartala on the 14th November 1952. As a breach of the peace was apprehended the District Magistrate refused permission.

(b) and (c). Permission to hold meeting at Agartala after the 12th November 1952 was sought for on four occasions. In three cases permission was given but in the fourth case permission was not granted for the reasons stated at (a) above.

(d) No case under section 144 Criminal Procedure Code appears to have been instituted in the Court of the Judicial Commissioner, about four months ago.

EXCISE DUTY ON TOBACCO

1098. **Shri Dabhi:** Will the Minister of Finance be pleased to state:

(a) the rates of excise duty levied on tobacco used for various purposes;

(b) the amount of excise duty on tobacco realized from each district of Bombay State, during the years 1951 and 1952;

(c) the quantity of tobacco exempted from excise duty in the case of producers of tobacco;

(d) the quantity of tobacco produced in each district of Bombay State during the years 1951 and 1952; and

(e) the number of tobacco licences in each district of Bombay State during the years 1951 and 1952?

The Deputy Minister of Finance (Shri A. C. Guha): (a) The rates of Central Excise duty leviable on tobacco under item 9 of the First Schedule to the Central Excises and Salt Act, 1944, are furnished in Statement I laid on the Table of the House. [See Appendix IX, annexure No. 29.]

(b) to (e). Statistics regarding cultivation of tobacco and duty realized thereon in the Bombay State, by districts, are not readily available but figures are shown for Central Excise Circles indicating the corresponding districts covered. Three statements (statements II, III and IV) are placed on the Table of the House. [See Appendix IX, annexure No. 30].